

Shri Indrajit Gupta: I would like the hon. Minister to clarify this point further, namely whether Government consider that it is the right of Mr. MacNamara, or any other member of the United States Government for that matter, to include India among the nations which constitute the defence perimeter of the United States, as is implied in this statement which has been quoted in the main question namely that:

Mr. MacNamara referred to the defence perimeter which all nations should be more active in guarding.....

Do Government consider that India can also be given the doubtful honour of being included in the defence perimeter of the United States?

Shri Swaran Singh: No; I do not think so; why should we think that we can be given that doubtful honour? Our view is that India is not mentioned in the statement of Mr. MacNamara.

Shri Indrajit Gupta: He has not excluded it either.

Shri Hari Vishnu Kamath: Has the attention of Government been drawn to the warning sounded by the Japanese Prime Minister Mr. Sato as well as by the former Prime Minister of Japan, Mr. Kishi, against the menace of China, and their calling upon all Asian democracies to join in collective action, not necessarily military, and if so, do Government propose to join other democracies of Asia and the world in a call for a global defence of democracy?

Shri Swaran Singh: We have no such plan of joining any global defence of democracy, and I am not aware of any such idea.

Shri Hari Vishnu Kamath: The Japanese Prime Minister had said so....

Mr. Speaker: The question hour is over. Now, we shall take up the short notice question.

12.00 hrs.

SHORT NOTICE QUESTION

Dock Labourers at Cochin Harbour

S.N.Q. 14. Shri Manlyangadan: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether Government are aware that the dock labourers at Cochin Harbour have adopted a "go slow" policy causing great delay in getting berths for and loading of steamers, exporting cashew kernels and other goods;

(b) whether steamers had to wait for getting berths and if so, how many such instances have occurred;

(c) whether any ship had to omit call at Cochin and if so, how many ships have done so; and

(d) the steps being taken to stop this "go slow" policy of the dock labourers?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):

(a) Yes.

(b) Yes. 62 such instances during July, 1966.

(c) Yes, three ships.

(d) Disciplinary action is being taken in certain cases.

Shri Manlyangadan: Has any specific demand been put forward by the labourers or their organisations? If so, what are they?

Shri Shah Nawaz Khan: From the report of the Chairman of the Port Trust, we learn that the real cause of the trouble was that certain gangs were asking for what is known as 'ghost money', that is illegal gratification for doing the normal work. What actually led to all this trouble.

Shri Manlyangadan: It is a long time since this policy of go-slow was adopted by the labourers, and several representations were made to the Chairman of the Dock Labour Board. Has he taken any steps in the matter to see that things are settled?

Shri Shah Nawaz Khan: The Chairman of the Port Trust held a meeting of all the interested parties. The House will be very glad to learn that even the labour unions have extended full co-operation in fighting this evil of 'ghost money'. Things have already improved as a result of the action taken.

Shri Vasudevan Nair: Recently, there was a threat of an all-India strike by the Port and Dock Labourers and I believe there was some meeting with their representatives on an all-India level and there was some settlement. In spite of this settlement, no actual benefit had been conferred even in terms of interim benefit, in view of which there is a lot of resentment and frustration among the workers. What is Government going to do in the matter of giving some relief to them?

Shri Shah Nawaz Khan: This is a separate question.

Shri Vasudevan Nair: This concerns dock labour.

Shri Shah Nawaz Khan: I may inform the hon. Member that the Wage Board is already going into the matter and is seized of the problem.

Shri N. Sreekantan Nair: Has Government set in motion the conciliation machinery and ascertained the exact grievances of the workmen? Also, have the workmen started asking for these rights all of a sudden without any provocation and any basis?

Shri Shah Nawaz Khan: The case is not before the conciliation machinery because neither side has approached it.

WRITTEN ANSWERS TO QUESTIONS

Explosion of Mines in Areas Evacuated by Pakistan

- *577. **Shri Madhu Limaye:**
Shri Kishen Pattanayak:
Dr. Ram Manohar Lohia:
Shri Hukam Chand
Kachhavaia:
Shri Rameshwaranand:
Shri Raghunath Singh;

Will the Minister of Defence be pleased to state:

(a) whether Government have received any reports about the deaths resulting from explosions of mines and bombs in areas evacuated by Pakistan in terms of the Tashkent agreement up-to-date;

(b) whether the Government of Pakistan and India entered into an agreement about de-mining these areas before evacuation or exchanging information about the mines and bombs not removed before evacuation; and

(c) if not, the reasons for the same?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir.

(b) Yes, Sir.

(c) Does not arise.

वैदेशिक-कार्य मंत्रालय से नागालैण्ड के विषय का हस्तान्तरण

- *578. श्री प्रकाशवीर शास्त्री :
 श्री हुकम चन्द कछवाय :
 श्री रघुनाथ सिंह :
 श्री जगदेव सिंह सिद्धान्ती :
 श्री हु० चा० लिंग रेड्डी :
 श्री प्र० रं० चक्रवर्ती :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि

(क) 'नागालैण्ड के प्रशासन' के विषय को अभी तक वैदेशिक-कार्य मंत्रालय से गृह-कार्य मंत्रालय को हस्तान्तरित न किये जा सकने के क्या कारण हैं; और

(ख) इसके बारे में अन्तिम निर्णय कब किया जायेगा ?

प्रधान मंत्री तथा अग्र्य शक्ति मंत्री (श्रीमती इन्दिरा गांधी): (क) और (ख). अतारांकित प्रश्न संख्या 482 के उत्तर में 21 फरवरी, 1966 को लोक सभा में मैंने